

THE INDIAN TARIFF (AMENDMENT) ACT, 1952

No. XXVII OF 1952



[7th March, 1952]

An Act further to amend the Indian Tariff Act, 1934.

BE it enacted by Parliament as follows:—

1. Short title and commencement.—(1) This Act may be called the Indian Tariff (Amendment) Act, 1952.

(2) The provisions of clause (v) of section 2 [relating to Item No. 63(34)] shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint; but the remaining provisions shall come into force at once.

2. Amendment of the First Schedule, Act XXXII of 1934.—In the First Schedule to the Indian Tariff Act, 1934,—

(i) in Items Nos. 21(3), 28(15), 28(18), 28(20), 40(4), 40(5), 50(3), 63(30), 63(35), 64, 64(3), 64(4), 65, 67, 67(1), 67(2), 68, 68(2), 69(2), 70, 70(1), 70(4), 70(5), 70(6), 70(9), 71(8), 72(12) and 73(7), in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1951," wherever they occur, the word, figures and letters "December 31st, 1952" shall be substituted;

(ii) after Item No. 28(31), the following Item shall be inserted, namely:—

"28 (32)	Hydroquinone—					
	(a) of British manufacture.	Protective	26 per cent. <i>ad valorem.</i>	December 31st, 1953.
	(b) not of British manufacture:	Protective	Preferential rate of duty actually charged for the time being for such products of British manufacture plus ten per cent. <i>ad valorem.</i>	December 31st, 1953",
	Provided that Hydroquinone manufactured in a British colony shall be deemed to be of British manufacture.					

(iii) in Item No. 63(12), in the entry in the second column, after the words "excluding fish bolts and nuts", the words "and machine screws" shall be inserted;

(iv) for Item No. 63(33), the following Item shall be substituted, namely:—

"63(33)	Iron or steel screws—					
	(a) wood-screws	Protective	30 per cent. <i>ad valorem.</i>	December 31st, 1952.
	(b) machine screws	Protective	30 per cent. <i>ad valorem.</i>	December 31st, 1954.";

(v) for Item No. 63(34), the following Item shall be substituted, namely:—

"63 (34)	Iron or steel hoops—					
	(a) Jute baling hoops—					
	(i) of British manufacture.	Protective	30 per cent. <i>ad valorem.</i>	December 31st, 1952.
	(ii) not of British manufacture.	Protective	40 per cent. <i>ad valorem.</i>	December 31st, 1952.
	(b) Cotton baling hoops—					
	(i) of British manufacture.	Protective	30 per cent. <i>ad valorem.</i>	December 31st, 1952.
	(ii) not of British manufacture.	Protective	40 per cent. <i>ad valorem.</i>	December 31st, 1952.";

(vi) in Item No. 73(15)—

(a) in the fourth column headed "Standard rate of duty" for the words "six per cent." the words "three per cent." shall be substituted;

(b) in the last column headed "Duration of protective rates of duty", for the word, figures and letters "December 31st, 1951", wherever they occur, the word, figures and letters "December 31st 1952", shall be substituted;

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(vi) after Item No. 73(16), the following Item shall be inserted namely:—

"73 (17)	Electric brass lamp holders, excluding miniature brass lamp holders adapted for use in automobiles—				
	(a) of British manufacture.	Protective .	20 per cent. <i>ad valorem.</i>	December 31st, 1953.
	(b) not of British manufacture.	Protective .	30 per cent. <i>ad valorem.</i>	December 31st, 1953."